

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No. 212 of 2017

IN THE MATTER OF:

Shri Shyam Sunder Yadav .. **Appellant**

Versus

M/s Steel India Corporation & Anr. .. **Respondents**

Present:

For Appellant: **Shri Raj Karan Sharma Advocate.**

For Respondent: **Shri Rahul Sood, Advocate.**

O R D E R

21.11.2017 This appeal has been preferred by the Appellant against the order dated 28th April, 2017 after long delay. Though the impugned order was passed on 28th April, 2017 and the Interim Resolution Professional has already taken over the management on 8th September, 2017 but the Appeal has been filed on 6th October, 2017. No ground has been shown to prefer the appeal after long delay.

As per Section 61 of the Insolvency & Bankruptcy Code, 2016 ("I&B Code"), an appeal is required to be filed within 30 days and the Appellate Tribunal is empowered to condone delay not exceeding 15 days. In the present circumstances, the appeal having been preferred beyond 15 days' time, this

Appellate Tribunal is not empowered to condone the delay. The Appeal is accordingly dismissed, being barred by limitation. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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